



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu.

**Notification**  
**Jammu, the 1<sup>st</sup> of February, 2017**

**SRO 39.-** In exercise of the powers conferred by section 19-A of the Jammu and Kashmir Passengers Taxation Act, 1963, the Government in order to facilitate voluntary payment of tax arrears payable under the Jammu and Kashmir Passenger Taxation Act, 1963, directs that:-

1. 100% of interest and penalty shall be remitted in respect of such defaulting transporters who pay the Principal Tax accrued upto 31.03.2016 in six equal monthly installments, with the first installment to be paid within thirty days of the publication of this notification.
2. the scheme of remission of interest and penalty shall also apply to such transporters who have already deposited Principal Tax for the referred period in full or in part;
3. if any transporter fails to pay one single installment within the stipulated period for reasons beyond his control, he shall deposit the same alongwith the installment due in the following month. In case of any further default, the entire amount of arrears alongwith the interest and penalty shall become recoverable as if the scheme of amnesty so authorized did not exist;
4. the passenger transport operators desirous of availing of the scheme shall make an application to the Passenger Tax Officer of the concerned division in the format prescribed by the

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Commissioner Commercial Taxes, J&K. Such application duly filed should reach to the concerned division within 30 days from the issuance of this notification alongwith proof of payment of 1/6th of the total amount of principal tax.

This Notification shall come into force w.e.f. **03.02.2017**.

By order of the Government of Jammu and Kashmir


Sd/-  
**(Navin K. Choudhary), IAS**  
Commissioner/Secretary to Government  
Finance Department

No. ET/Estt/180/2016

Dated : 01 -02-2017

Copy to the:-

1. Financial Commissioner, Agriculture Production Department.
2. Principal Secretary to the Chief Minister.
3. All Financial Commissioners.
4. Principal Resident Commissioner, J&K Government, New Delhi.
5. Principal Secretary to Hon'ble Governor.
6. All Principal Secretaries to the Government.
7. Chief Electoral Officer, J&K.
8. Divisional Commissioner, Jammu/Kashmir.
9. All Commissioner/Secretaries to the Government.
10. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
11. Excise Commissioner, J&K Jammu.
12. Commissioner Commercial Taxes, J&K, Jammu.
13. All Heads of Department.
14. All Deputy Commissioners.
15. Director Information, J&K, Jammu.
16. OSD/Spl. Assistants/Private Secretary to all Hon'ble Cabinet Ministers/Ministers of State.
17. General Manager, Government Press, Jammu/Srinagar.
18. Private Secretary to Chief Secretary, J&K.
19. Private Secretary to the Commissioner/Secretary to the Government, Finance Department.
20. Government order file/Stock file/Finance Website/GAD website.



  
**(T. K. Bhat), KAS**  
Additional Secretary to Government  
Finance Department

01.02.17.